

03.10.2020

Present: Sh. Kapil Munda, Ld. Sr. PP for CBI.
Sh. D.P.S. Kohli, Ld. Counsel for accused Suresh Dua.
Sh. H.S. Shekhar, Ld. Counsel for accused Rohit Maurya.

This case has been taken up through video conferencing via Cisco Webex app.

Ld. Counsel for accused Suresh informs that one of his associates has contracted Covid and, therefore, he has to quarantine himself; and thus he would be unable to appear physically for some time.

Put up for compliance as per last order for 29.10.2020 during physical hearing.

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(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADF, New Delhi.
03.10.2020

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Present: Sh. Kapil Munda, Ld. Sr. PP for CBI
Sh. Bhavtosh Sharma, Ld. Counsel for accused Vinod Gupta A-1
Sh. Abhishek Prasad, Ld. Counsel for accused M.P.Bajaj A-2 and
J.S.Sharma A-3
Sh. S.K. Bhatnagar, Ld. Counsel for accused P.K. Thirwani
Accused Adarsh Malhotra A-4 in attendance

None for other accused persons

This case has been taken up through video conferencing via Cisco
Webex app.

Matter is pending for further arguments on charge. It is informed by
accused Adarsh Malhotra that father of his counsel is hospitalised and as such his
counsel is unable to appear today.

Put up for further arguments on charge on 05.10.2020 during physical
hearing.

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SANJAY BANSAL
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(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADF, New Delhi.
03.10.2020